



**The Consultant Judicial,  
Hon'ble National Green Tribunal,  
Principal Bench,  
New Delhi.**

No: JKPCC/NGT/OA 1362/25/ 6103

Date:- 19 -11-2025

**Sub:- Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 23-08-2025 passed in OA No. 1391/2024 News item titled "Vishaw stream gasps for breath amid mining pollution" appearing in Greater Kashmir dated 16-12-2024.**

Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 23-08-2025 passed in OA No. 1391/2024 News item titled "Vishaw stream gasps for breath amid mining pollution", the report of the J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

**Encl:- As Above.**

  
(Dr. R. Gopinath) IFS  
Member Secretary  
J&K PCC

Original Application No. 1391 of 2024

IN THE MATTER OF

"News Item titled "Vishaw stream gasps  
for breath amid mining pollution."

Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 23.08.2025 passed in OA No. 1391/2024 News item titled "News Item titled "Vishaw stream gasps for breath amid mining pollution" appearing in Greater Kashmir dated 16.12.2024.

Background:

That the Hon'ble National Green Tribunal vide Notice dated 23-08-2025 in OA No. 1391 of 2024 directed as follows:-

*"Learned Counsel appearing for respondents no. 4 and 5 seeks four weeks' time to file the reply. The reply only on behalf of respondent no. 2 (CPCB) has been filed. It will be open to the other respondents also to file their replies within the same period."*

Status Report:

In compliance to the directions issued by Hon'ble National Green Tribunal Principal Bench New Delhi, dated 23-08-2025 in OA No. 1391 of 2024, the report of the J&K Pollution Control Committee is as follows:

1. That updated status report of 19 minor mineral blocks has been submitted by Divisional Office J&K PCC, Kulgam vide No. JKPCCK/KUL/DO/25/422-23; dated: 25.08.2025 (Copy enclosed as Annexure 1). Highlights of the report are summarized as under:
  - a) Mining operations in all minor mineral blocks has been suspended w.e.f 01.07.2025 to 15.09.2025 due to monsoon.

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 b) Out of the 19 minor mineral blocks, 07 minor mineral blocks have valid environmental clearance (EC) and 12 blocks have expired ECs on date.

c) River bed mining in Vishaw Nallah is not being properly regulated on scientific lines. The unscientific and haphazard mining has resulted in formation of heaps/mounds of river bed material with pits/trenches within the nallah which have altered the river hydrology.

d) Heaps of boulders raised within the mining blocks indicate that lease holders are using JCBs for mining operation that has disturbed the natural flow of water and changed the shape and natural course of water besides altering the natural substrate of river bed and thus creating unstable condition for the growth of aquatic fauna.

e) The formation of pits and heaps of boulders in the river bed is detrimental to the health of river ecosystem.

2. That further updated status of Minor Mineral blocks has been shared by Divisional Officer Kulgam vide No. PCC/KUL/DO/25/521-22; dated: 18.11.2025 (Copy enclosed as Annexure 2).

S.No	Industry Name	Category	Number	CTO Issue Date	CTO Valid date	EC Validity	Area	Consent Status	Remarks
1	M/s J & K Projects Corporation Block-04	Orange	2E+06	27 July 2020	30-Jul-21	Non-Operational since April 2022	4.22 H	CTO Expired	Non-Operational
2	Kapil Aggarwal-Block No - 07	Red	5E+06	25-Oct-25	31-Mar-26	20.03.2026	9.91 H	Valid Consent	Operational
3	Mushtaq ul Islam Block No - 10	Orange	5E+06	06-Oct-23	30-Jul-24	24.09.2025	0.60 H	CTO Expired	EC format submitted vide no. 294 dt. 28.05.2025, (Non-Operational)
4	Hem Chand Singh, Block No - 11	Red	5E+06	18-Jan-25	08-Apr-26	07.04.2026	9.21 H	Valid Consent	Operational

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5	Shri Kimat Lal-Block No - 12	Orange	5E+06	20-Sep-23	28-Apr-24	EC Expired	4.46 H	CTO Expired	EC format submitted vide no. 294 dt. 28.05.2025 (Non-Operational)
6	Sai Mines, Block No.- 13	Red	5E+06	18-Jan-25	08-Apr-26	05.04.2026	9.32 H	Valid Consent	Operational
7	Shri Mangal Singh-Block No -14	Orange	4E+06	20-Sep-23	20-Apr-24	EC Expired	4.26 H	CTO Expired	EC format submitted vide no. 294 dt. 28.05.2025 (Non-Operational)
8	Chilaan Asthal Bridge Downstream Vishu Nallah-Block No - 15	Orange	4E+06	03-Jan-23	21-Apr-23	EC Expired	4.22 H	CTO Expired	EC format submitted vide no. 294 dt. 28.05.2025 (Non-Operational)
9	Kulgam Bridge Downstream Vishu Nallah, Block No- 18	Orange	4E+06	25-Sep-23	28-Apr-24	EC Expired	4.09 H	CTO Expired	EC format submitted vide no. 294 dt. 28.05.2025 (Non-Operational)
10	Kulgam Bridge D/S Vishaw Nallah Block No -19	Red	4E+06	18-May-24	31-Jan-25	17.04.2025	9.52 H	CTO Expired	EC format submitted vide no. 294 dt. 28.05.2025 (Non-Operational)
11	Brazloo Bridge U/S Vishaw Nallah Block No - 20	Orange	5E+06	14-Nov-25	20-Nov-25	20.11.2025	1.85 H	Valid Consent	Operational
12	Mushtaq-Ul-Islam- Block No - 22	Orange	5E+06	02-Aug-24	30-Apr-25	EC Expired	4.26 H	CTO Expired	Non-Operational
13	Mohammad Yaseen Parray-Block No - 23	Red	4E+06	07-Feb-24	10-Nov-24	23.12.2024	9.09 H	CTO Expired	EC format submitted vide no. 294 dt. 28.05.2025 (Non-Operational)
14	Shri Rahil Choudhary - Block No - 24	Orange	5E+06	20-Sep-23	20-Apr-24	EC Expired	4.33 H	CTO Expired	EC format submitted vide no. 294 dt. 28.05.2025 (Non-Operational)
15	Y-Ashmuji Bridge D/S Nalla Vishaw Kulgam-Block No - 25	Orange	4E+06	13-Jul-24	31-04-2025	09.05.2025	1.70 H	CTO Expired	Non-Operational
16	Khurshid Ahmad Mir, Kakapora, Pulwama, Z-Ashmuji Bridge Block No - 26	Orange	4E+06	20-May-24	28-Feb-25	14.03.2025	3.20 H	CTO Expired	Non-Operational
17	Minor Mineral Block - Block No- 27	Red	4E+06	18-May-24	22-May-25	24.05.2025	5.10 H	CTO Expired	EC format submitted vide no. 294 dt. 28.05.2025

					<b>305</b>				(Non-Operational)
18	M/s Kapil Aggarwal, Mah Village down stream, Block No - 28	<b>Red</b>	5E+06	17-Jan-25	18-Mar-26	17.03.2026	8.89 H	<b>Valid Consent</b>	<b>Operational</b>
19	Sai Mines, Block No - 30	<b>Orange</b>	5E+06	16-Nov-23	03-Jun-26	05.04.2026	0.60 H	<b>Valid Consent</b>	<b>Operational</b>

3. That notices for levying of Environmental Compensation have been issued against 9 number of minor mineral blocks with expired consent listed as below:

- a) Mr. Mushtaq Ul Islam,  
Prop. Mining of Minor Mineral (River Bed Material) Block-10,  
J-Ching Adigam Bridge Downstream Vishaw Nallah,  
Village Chungi Adigam DH pora Kulgam  
District Kulgam
- b) Shri Kimat Lal,  
Prop. Mining of Minor Mineral (River Bed Material) Block-12,  
Village Marhama Downstream Vishaw Nallah, Kulgam  
District Kulgam.
- c) Mr. Mangal Singh,  
Prop. Mining of Minor Mineral (River Bed Material) Block-14,  
Village N Chillan Asthal Bridge Upstream Vishaw Nallah,  
Kulgam,  
District Kulgam.
- d) Mr. Amit Mahajan,  
Prop. Mining of Minor Mineral (River Bed Material) Block-15,  
At Chillan Asthal Bridge Downstream Vishaw Nalah Kulgam,  
District Kulgam.
- e) Mr. Amit Mahajan,  
Prop. Mining of Minor Mineral (River Bed Material) Block-18,

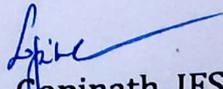
Kulgam Bridge Downstream Vishaw Nalah Kulgam,  
District Kulgam.

- f) Mr. Khurshid Ahmad Mir,  
Prop. Mining of Minor Mineral (River Bed Material) Block-19,  
S- Kulgam Bridge, Downstream Vishaw Nalah Kulgam,  
District Kulgam.
- g) Mr. Mohammad Yaseen Parrey,  
Prop. Mining of Minor Mineral (River Bed Material) Block-23,  
Ashmuji Bridge Upstream, Vishaw Nalah Kulgam,  
District Kulgam.
- h) Mr. Ghulam Mohammad Pinchoo,  
Prop. Mining of Minor Mineral (River Bed Material) Block-27,  
Al-Mah Village Upstream Vishaw Nalah, Mah, Qaimoh Kulgam,  
District Kulgam.
- i) Mr. Rahil Choudhary,  
Prop. Mining of Minor Mineral (River Bed Material) Block-24,  
Ashmuji Bridge Upstream Vishaw Nalah,  
District Kulgam.

Copies of the notices enclosed as Annexures (Copies enclosed as Annexure 3-11).

**Prayer:**

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.

  
Dr. R. Gopinath, IFS  
Member Secretary  
J&K PCC

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GOVERNMENT OF JAMMU AND KASHMIR  
POLLUTION CONTROL COMMITTEE,  
DIVISIONAL OFFICE – KULGAM.  
mail: [pcckulgam777@gmail.com](mailto:pcckulgam777@gmail.com)

Regional Director,  
J&K, PCC,  
Rajbagh, Kashmir.

SC(A)(AN)

No. JKPCCK/KUL/DO/25/ 422-23

Dated.

25/08/2025

26.8.25

Subject: - OA No. 1391/2024 News Item titled "Vishaw stream gasps for breath amid mining pollution appearing in Greater Kashmir" dated 16.12.2024

Reference: - PCC/ROK/LS (NGT)/ 2025/913-14

dt. 25/08/2025

Sir,

Apropos to the above subject matter and reference, the updated status of 19 Minor Mineral Blocks is enclosed for kind perusal. At present mining operations in all Minor Mineral Blocks (RBM) has been suspended w.e.f 01.07.2025 to 15.09.2025 due to monsoon.

Out of 19 Minor Mineral Blocks, 07 Minor mineral blocks have valid Environmental Clearance and 12 Blocks have expired ECs as on date. River Bed Mining in Nallah Vishaw is not being properly regulated on scientific lines. This unscientific, unsystematic and haphazard mining has resulted in forming of heaps /mounds of river bed material with pits / trenches within the nallah which have altered the river hydrology. Heaps of boulders raised within the mining blocks indicates that lease holder are using JCBs for mining operation that has disturbed the natural flow of water and change the shape and natural course of water besides altering the natural substrate of river bed and thus creating unstable condition for the grow of aquatic fauna. The formation of pits and heaps of boulders in the river bed is detrimental to the health of river ecosystem.

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Conclusion: Unscientific River bed mining practices by the lease holders are leading to severe environmental degradation, long term ecological imbalance. Immediate regulatory intervention and enforcement of sustainable mining guidelines are necessary to mitigate these impacts and ensure responsible utilization of mineral resources.

Yours faithfully

*for by*  
F. A. Khanday  
Divisional Officer, PCC.  
Kulgam

Copy to ,

Member Secretary J&KPCC Jammu for information please.

RBM Blocks	Name of PP	Area	CTO validity	Status	EC validity
M/s J & K Projects Corporation Block-04, Nihama.	Dy.General Manager JKPCC	4.22 H	30-Jul-21	Closed / Non-operational	Non operational since 2022 (EC expire)
Kapil Aggarwal- Block No - 07, G-Ching e Adijan bridge U/S vashaw Nallah	Kapil Aggarwal	9.91 H	<b>01-May-25</b>	Non-operational due to Moonsoon	20.03.2026
Mushtaq ul Islam Block No - 10 , J-Ching Adijan bridge D/S vashaw nallah	Mushtaq ul Islam	0.60 H	30-Jul-24	Non-operational due to Moonsoon	24.09.2025
Hem Chand Singh, Block No - 11, K-Mirhama U/S Vashaw nallah	Hem Chand Singh	5.00 H	<b>08-Apr-26</b>	Non-operational due to Moonsoon	07.04.2026
Shri Kimat Lal- Block No - 12, D/S Mirhama, Vashaw Nallah	Shri Kimal Lal	4.46 H	28-Apr-24	do	EC expire

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Sai Mines, Block No.- 13, M Chillan Asthal Bridge U/S Vashaw nallah	Karanvir Singh, Sai Mines,	5.00 H	08-Apr-26	do	05.04.2026
Shri Mangal Singh- Block No -14, N-Chillan Asthal Bridge U/S Vashaw nallah	Shri Mangal Singh S/o Om Prakash	4.26 H	20-Apr-24	do	EC expire
Block No - 15, Chilaan Asthal Bridge Downstream Vishu Nallah	Amit Mahajan	4.22 H	21-Apr-23	do	EC expire ✓
Block No- 18, Kulgam Bridge Downstream Vishu Nallah,	Amit Mahajan	4.09 H	28-Apr-24	do	EC expire
Block No -19, Kulgam Kulgam Bridge D/S Vishaw Nallah	Khursheed Ahmad Mir	9.52 H	31-Jan-25	do	17.04.2025 EC expire
Block No - 20, Brazloo Bridge U/S Vishaw Nallah	Abdul Rashid Bhat	1.85 H	30-Jun-25	do	20.11.2025
Mushtaq-Ul-Islam- Block No - 22, near V Brazloo Bridge D/S Chingi Adijan	Mushtaq ul Islam	4.26 H	30-Apr-25	do	EC expire ✗
Mohammad Yaseen Parray- Block No - 23, Ashmuji Bridge U/S Vashaw nallah	Mohammad Yaseen Parray	9.09 H	10-Nov-24	do	EC expire (23.12.2024)
Shri Rahil Choudhary -Block No - 24, Ashmuji Bridge U/S Vashaw nallah	Shri Rahil Chowhary	4.33 H	20-Apr-24	do	EC expire
Block No - 25, Ashmuji Y-Ashmuji Bridge D/S Nalla Vishaw Kulgam-	Shabir Ahmad Sheikh	1.70 H	31-04-2025	do	EC expire(09.05.25) ✗
Block No - 26, Z Ashmuji Khurshid Ahmad Mir, Kakapora, Pulwama , Z-Ashmuji Bridge	Khursheed Ahmad Mir	3.20 H	28-Feb-25	do	EC expire(14.03.25) ✗
Minor Mineral Block - Block No- 27, A1 Mah village U/S Vashaw Nallah	Shri Ghulam Mohammad Pinchoo	5.10 H	22-May-25	do	EC expire(24.05.25)

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M/s Kapil Aggarwal, Mah Village down stream, Block No - 28, Mah village Vashaw nallah	Kapil Aggarwal	8.89 H	18-Mar-26	do	17.03.2026
Sai Mines, , Block No - 30, Chawgam Bridge D/S, Veith Vethri	Sh. Karanvir Singh	0.60 H	03-Jun-26	do	05.04.2026

Note: All RBM Blocks are closed/Non-operational due to Moonsoon Season. No. of blocks with Valid EC= 7

Without valid EC= 12

Handwritten signature/initials.

for  
F.A. Khanday  
Div. Officer, PCC  
Kulgaon.



GOVERNMENT OF JAMMU AND KASHMIR  
POLLUTION CONTROL COMMITTEE,  
DIVISIONAL OFFICE - KULGAM.  
mail: [pcckulgam777@gmail.com](mailto:pcckulgam777@gmail.com)

Regional Director,  
J&K, PCC,  
Kashmir.

No. PCC/KUL/DO/25/ 521-22

Dated: 18/11/2025.

Subject: -Updated Information of Mining Blocks (RBM) in District Kulgam.

Sir,

Kindly find enclosed herewith updated list of Minor Mineral Blocks (RBM) in District Kulgam for favour of information please.

Yours faithfully

*for h*  
F.A. Khanchay 18/11/25  
Divisional officer, PCC  
Kulgam.

Copy to the:

Member Secretary, J&K PCC Jammu for information please.

S.No	Industry Name	Category	Number	CTO Issue Date	CTO Valid date	EC Validity	Area	Consent Status	Remarks
1	M/s J & K Projects Corporation Block-04	Orange	1565883	27 July 2020	30-Jul-21	Non-Operational since April 2022	4.22 H	CTO Expired	Non-Operational
2	Kapil Aggarwal- Block No - 07	RED	4683925	25-Oct-25	31-Mar-26	20.03.2026	9.91 H	Valid Consent	Operational
3	Mushtaq ul Islam Block No 10	ORANGE	4893054	06-Oct-23	30-Jul-24	24.09.2025	0.60 H	CTO Expired	EC format submitted vide no. 294 dt. 28.05.2025, (Non-Operational)
4	Hem Chand Singh, Block No - 11	RED	5059569	18-Jan-25	08-Apr-26	07.04.2026	9.21 H	Valid Consent	Operational
5	Shri Kimat Lal- Block No - 12	ORANGE	4552691	20-Sep-23	28-Apr-24	Ec Expired	4.46 H	CTO Expired	EC format submitted vide no. 294 dt. 28.05.2025 (Non-Operational)
6	Sai Mines, Block No.- 13	RED	5057823	18-Jan-25	08-Apr-26	05.04.2026	9.32 H	Valid Consent	Operational
7	Shri Mangal Singh-Block No -14	ORANGE	3768849	20-Sep-23	20-Apr-24	EC Expired	4.26 H	CTO Expired	EC format submitted vide no. 294 dt. 28.05.2025 (Non-Operational)

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8	Chilaan Asthal Bridge Downstream Vishu Nallah- Block No - 15	ORANGE	4099610	03-Jan-23	21-Apr-23	EC Expired	4.22 H	CTO Expired	EC format submitted vide no. 294 dt. 28.05.2025 (Non-Operational)
9	Kulgam Bridge Downstream Vishu Nallah, Block No- 18	ORANGE	3776838	25-Sep-23	28-Apr-24	EC Expired	4.09 H	CTO Expired	EC format submitted vide no. 294 dt. 28.05.2025 (Non-Operational)
10	Kulgam Bridge D/S Vishaw Nallah Block No -19	RED	4487472	18-May-24	31-Jan-25	17.04.2025	9.52 H	CTO Expired	EC format submitted vide no. 294 dt. 28.05.2025 (Non-Operational)
11	Brazloo Bridge U/S Vishaw Nallah Block No - 20	ORANGE	4680764	14-Nov-25	20-Nov-25	20.11.2025	1.85 H	Valid Consent	Operational
12	Mushtaq-Ul-Islam- Block No - 22	ORANGE	4598446	02-Aug-24	30-Apr-25	EC Expired	4.26 H	CTO Expired	Non-Operational
13	Mohammad Yaseen Parray- Block No - 23	RED	4227019	07-Feb-24	10-Nov-24	23.12.2024	9.09 H	CTO Expired	EC format submitted vide no. 294 dt. 28.05.2025 (Non-Operational)
14	Shri Rahil Choudhary - Block No - 24	ORANGE	4553981	20-Sep-23	20-Apr-24	EC Expired	4.33 H	CTO Expired	EC format submitted vide no. 294 dt. 28.05.2025 (Non-Operational)

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15	Y-Ashmuji Bridge D/S Nalla Vishaw Kulgam- Block No - 25	ORANGE	4481287	13-Jul-24	31-04-2025	09.05.2025	1.70 H	CTO Expired	Non-Operational
16	Khurshid Ahmad Mir, Kakapora, Pulwama, Z- Ashmuji Bridge Block No - 26	ORANGE	4487765	20-May-24	28-Feb-25	14.03.2025	3.20 H	CTO Expired	Non-Operational
17	Minor Mineral Block - Block No- 27	RED	4487502	18-May-24	22-May-25	24.05.2025	5.10 H	CTO Expired	EC format submitted vide no. 294 dt. 28.05.2025 (Non-Operational)
18	M/s Kapil Aggarwal, Mah Village down stream, Block No - 28	RED	5059723	17-Jan-25	18-Mar-26	17.03.2026	8.89 H	Valid Consent	Operational
19	Sai Mines, , Block No - 30	ORANGE	5014201	16-Nov-23	03-Jun-26	05.04.2026	0.60 H	Valid Consent	Operational

With Valid CTO :06 ( Block 07,11,13, 20, 28, 30) and are operational, rest are non-operational

With Valid EC: 06 ( Block 07,11,13, 20, 28, 30)

Environmental Compensation format forwarded: 09 = (10,12,14,15,18,19,23, 24,27)

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for  
18/11/2025  
F.A. Khanday  
Div. Officer, PCC  
Kulgam.

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**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 19  
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**Mr. Mushtaq Ul Islam,**  
**Prop. Mining of Minor Mineral (River Bed Matgerial) Block-10,**  
**J-Ching Adigam Bridge downstream Vishu Nallah,**  
**Village Chungi Adigam DH Pora Kulgam**  
**District Kulgam.**

NO.JKPCC/LSJ/Mining-Kulg/025/303-305

Dated: 7-11-25

**Subject : Notice for levying of Environmental Compensation.**

Whereas, on the basis of pollution potential, **Mining** is classified as **Orange** category and obtaining the consent from the J&K Pollution Control Committee is mandatory along with adoption of pollution control mechanism to achieve the Prescribed Standards of pollution; and

Whereas, earlier Consent to Operate (Renewal) was issued to you by the Jammu & Kashmir Pollution Control Committee vide Consent No. **PCC/digital/23063901352 of 2023** dated **06-10-2023**, with validity upto **Jul,2024** for **7200 MT/Annum** and thereafter you have failed to renew the consent from the J&K Pollution Control Committee, as warranted Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981; and

Whereas, repeated notices were served upon you (latest on 02-04-2025) calling upon thereunder to show cause as to why legal action including levying of Environmental Compensation be not taken for violation of environmental laws, which you failed to respond; and

Whereas, a complaint filed before the Hon'ble National Green Tribunal Principal Bench, New Delhi in O.A. No. **1391/2024** titled **News item titled "Vishaw Stream gasps for breath amid mining pollution" appearing in Greater Kashmir dated 16-12-2024**, and the Hon'ble NGT in its order dated **28-08-2025** has directed to take action against the stake holders operating without valid consent from the J&K Pollution Control Committee by imposition of environmental compensation and;

Whereas, the Divisional Officer, Pollution Control Committee, after conducting fresh inspection of the site and report that the Mining Minor Block-10 (J Chung Adigam Bridge Downstream Vishu Nallah, Village Chingi Adigam DH Pora Kulgam) operated by Mr. Mushtaq-Ul- Islam, is in operation without valid consent from the J&K Pollution Control Committee and forwarded the report alongwith Environmental Compensation Format to the Regional Director, Pollution Control Committee, Kashmir for levying of Environmental Compensation against the stake holders vide letter No. JKPCCK/Kul/DO/25/294 dated 28-05-2025;and

Whereas, Regional Director, Pollution Control Committee, Kashmir endorsed the recommendations of the Divisional Officer, Pollution Control Committee, Kulgam and submitted the Environmental Compensation format alongwith recommendation for levying of Environmental Compensation upon Block-10 (J Chung Adigam Bridge Downstream Vishu Nallah, Village Chingi Adigam DH Pora Kulgam operated by Mushtaq -Ul-Islam vide letter No. PCC/ROK/LS/NGT)/2025/750-51 dated 10-06-2024; and

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Whereas, the case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levy of Environmental compensation for Mining of Minor Block No. 10, operated by **Sh. Mushtaq Ul Islam** (at J Chung Adigam Bridge Downstream Vishu Nallah, Village Chingi Adigam DH Pora Kulgam (as per the format submitted by D.O. PCC Kulgam) amounting to **Rs. 11,99,250/=** (Rupees Eleven Lakhs , Ninety Nine Thousand and Two Hundred Fifty only);and

Whereas, the **modus operandi** adopted by you for extraction of Mining is in violation of Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Environmental Protection Act, 1986 and;

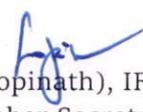
Whereas, in terms of Hon'ble National Green Tribunal directions and the approved guidelines, you are liable for the **Environmental Compensation** for damaging the environment besides prosecution proceedings against you in terms of **Section 17 of Environment(Protection) Act, 1986.**

Now, therefore, take this notice and show cause within **15 days** from the date of issuance of this notice as to why:-

- i) *Environmental Compensation amount to **Rs. 11,99,250/-** lacs (Rupees Eleven Lakhs, Ninety Nine Thousand and Two Hundred Fifty only) levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii) *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

**Issued with the approval of the Competent Authority**

  
(R Gopinath), IFS  
Member Secretary  
JK PCC, Jammu.

Copy to the:-

1. Regional Director, PCC Kashmir for information and necessary action.
2. Divisional Officer, Pollution Control Committee, Kulgam for information and necessary action please.

**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex | Silk Factory Road  
Transport Nagar, Jammu, 180 006 | Rajbagh, Srinagar, 190 008  
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**Shri Kimat Lal ,**  
**Prop. Minor Mineral (River Bed Material) Block-12,**  
**Village Marhama Downstream Vishu Nallah Kulgam,**  
**District Kulgam.**

NO. JKPCCL/LSJ/Mining-Kulg/025 / 306-300

Dated: 7-11-25

**Subject : Notice for levying of Environmental Compensation.**

Whereas, on the basis of pollution potential, **Mining** is classified as **Orange** category and obtaining the consent from the J&K Pollution Control Committee is mandatory along with adoption of pollution control mechanism to achieve the Prescribed Standards of pollution; and

Whereas, earlier Consent to Operate (Renewal) was issued to you by the Jammu & Kashmir Pollution Control Committee vide Consent No. **PCC/digital/23063768388 of 2023** dated **20-09-2023**, with validity upto **April, 2024**, for **120826.8 MT/Annum** and thereafter you have failed to renew the consent from the J&K Pollution Control Committee, as warranted Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981; and

Whereas, repeated notices were served upon you (latest on 02-04-2025) calling upon thereunder to show cause as to why legal action including levying of Environmental Compensation be not taken for violation of environmental laws, which you failed to respond; and

Whereas, a complaint filed before the Hon'ble National Green Tribunal Principal Bench, New Delhi in O.A. No. **1391/2024** titled **News item titled "Vishaw Stream gasps for breath amid mining pollution" appearing in Greater Kashmir dated 16-12-2024**, and the Hon'ble NGT in its order dated **28-08-2025** has directed to take action against the stake holders operating without valid consent from the J&K Pollution Control Committee by imposition of environmental compensation and;

Whereas, the Divisional Officer, Pollution Control Committee, after conducting fresh inspection of the site and report that the Mining Minor Block-12 (Village Marhama Downstream Vishu Nallah) operated by Mr. Kimat Lal, is in operation without valid consent from the J&K Pollution Control Committee and forwarded the report alongwith Environmental Compensation Format to the Regional Director, Pollution Control Committee, Kashmir for levying of Environmental Compensation against the stake holders vide letter No. JKPCCL/Kul/DO/25/294 dated 28-05-2025; and

Whereas, Regional Director, Pollution Control Committee, Kashmir endorsed the recommendations of the Divisional Officer, Pollution Control Committee, Kulgam and submitted the Environmental Compensation format alongwith recommendation for levying of Environmental Compensation upon Minor Mineral Block-12 (at Village Marhama Downstream Vishu Nallah-District Kulgam operated Mr. Kimat Lal vide letter No. PCC/ROK/LS/NGT)/2025/750-51 dated 10-06-2024; and

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Whereas, the case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levy of Environmental compensation for Minor Mineral Block No. 12, operated by **Mr. Kimat Lal** (at Village Marhama Downstream Vishu Nallah-District Kulgam (as per the format submitted by D.O. PCC Kulgam) amounting to **Rs. 302,93,550/=** (Rupees Three Crore Two Lakh Ninety Three thousand Five Hundred fifty only);and

Whereas, the **modus operandi** adopted by you for extraction of Mining is in violation of Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Environmental Protection Act, 1986 and;

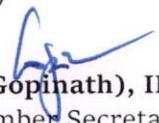
Whereas, in terms of Hon'ble National Green Tribunal directions and the approved guidelines, you are liable for the **Environmental Compensation** for damaging the environment besides prosecution proceedings against you in terms of **Section 17 of Environment(Protection) Act, 1986.**

Now, therefore, take this notice and show cause within **15 days** from the date of issuance of this notice as to why:-

- iii) *Environmental Compensation amount to **Rs. 302,93,550/=** (Rupees Three Crore Two Lakh Ninety Three thousand Five Hundred fifty only)levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- iv) *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

**Issued with the approval of the Competent Authority**

  
**(R Gopinath), IFS**  
Member Secretary  
JK PCC, Jammu.

Copy to the:-

1. Regional Director, PCC Kashmir for information and necessary action.
2. Divisional Officer, Pollution Control Committee, Kulgam for information and necessary action please.

**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008  
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**Mr. Mangal Singh,**  
**Prop. Minor Mineral (River Bed Material) Block-14,**  
**Village N Chillan Asthal Bridge Upstream Vishu Nallah Kulgam,**  
**District Kulgam.**

NO.JKPCC/LSJ/Mining-Kulg/025/1309-311

Dated: 7-11-25

**Subject : Notice for levying of Environmental Compensation.**

Whereas, on the basis of pollution potential, **Mining** is classified as **Orange** category and obtaining the consent from the J&K Pollution Control Committee is mandatory along with adoption of pollution control mechanism to achieve the Prescribed Standards of pollution; and

Whereas, earlier Consent to Operate (Renewal) was issued to you by the Jammu & Kashmir Pollution Control Committee vide Consent No. **PCC/digital/23063768849 of 2023** dated **20-09-2023**, with validity upto **April,2024**, for **132529.6 MT/Annum** and thereafter you have failed to renew the consent from the J&K Pollution Control Committee, as warranted Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981; and

Whereas, repeated notices were served upon you (latest on 02-04-2025) calling upon thereunder to show cause as to why legal action including levying of Environmental Compensation be not taken for violation of environmental laws, which you failed to respond; and

Whereas, a complaint filed before the Hon'ble National Green Tribunal Principal Bench, New Delhi in O.A. No. **1391/2024** titled **News item titled "Vishaw Stream gasps for breath amid mining pollution" appearing in Greater Kashmir dated 16-12-2024**, and the Hon'ble NGT in its order dated **28-08-2025** has directed to take action against the stake holders operating without valid consent from the J&K Pollution Control Committee by imposition of environmental compensation and;

Whereas, the Divisional Officer, Pollution Control Committee, after conducting fresh inspection of the site and report that the Mining Minor Block-14 (Village N Chillan Asthal Bridge Upstream Vishu Nallah) operated by Mr. Mangal Singh, is in operation without valid consent from the J&K Pollution Control Committee and forwarded the report alongwith Environmental Compensation Format to the Regional Director, Pollution Control Committee, Kashmir for levying of Environmental Compensation against the stake holders vide letter No. JKPCC/Kul/DO/25/294 dated 28-05-2025; and

Whereas, Regional Director, Pollution Control Committee, Kashmir endorsed the recommendations of the Divisional Officer, Pollution Control Committee, Kulgam and submitted the Environmental Compensation format alongwith recommendation for levying of Environmental Compensation upon Minor Mineral Block-14 (Village N Chillan Asthal Bridge Upstream Vishu Nallah operated Mr. Mangal Singh vide letter No. PCC/ROK/LS/NGT)/2025/750-51 dated 10-06-2024; and

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Whereas, the case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levy of Environmental compensation for Minor Mineral Block No. 14, at Village N Chillan Asthal Bridge Upstream Vishu Nallah) operated by Mr. Mangal Singh (as per the format submitted by D.O. PCC Kulgam) amounting to **Rs. 454,23,000/=** (Rupees Four Crore Fifty Four Lakh Twenty Three thousand only);and

Whereas, the **modus operandi** adopted by you for extraction of Mining is in violation of Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Environmental Protection Act, 1986 and;

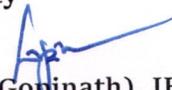
Whereas, in terms of Hon'ble National Green Tribunal directions and the approved guidelines, you are liable for the **Environmental Compensation** for damaging the environment besides prosecution proceedings against you in terms of **Section 17 of Environment(Protection) Act, 1986**.

Now, therefore, take this notice and show cause within **15 days** from the date of issuance of this notice as to why:-

- i. *Environmental Compensation amount to **Rs. 454,23,000/=** (Rupees Four Crore Fifty Four Lakh Twenty Three thousand only)levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii. *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

**Issued with the approval of the Competent Authority**

  
**(R Gopinath), IFS**  
Member Secretary  
JK PCC, Jammu.

Copy to the:-

1. Regional Director, PCC Kashmir for information and necessary action.
2. Divisional Officer, Pollution Control Committee, Kulgam for information and necessary action please.

**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008  
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**Mr. Amit Mahajan,**  
**Prop. Minor Mineral (River Bed Material) Block-15,**  
**at Chillan Asthal Bridge Downstream Vishu Nallah Kulgam,**  
**District Kulgam.**

NO.JKPCC/LSJ/Mining-Kulg/025 /312-314

Dated: 7-11-25

**Subject : Notice for levying of Environmental Compensation.**

Whereas, on the basis of pollution potential, **Mining** is classified as **Orange** category and obtaining the consent from the J&K Pollution Control Committee is mandatory along with adoption of pollution control mechanism to achieve the Prescribed Standards of pollution; and

Whereas, earlier Consent to Operate (Renewal) was issued to you by the Jammu & Kashmir Pollution Control Committee vide Consent No. **PCC/digital/23062854023 of 2023** dated **03-01-2023**, with validity upto **April,2024**, for **125426.48 MT/Annum** and thereafter you have failed to renew the consent from the J&K Pollution Control Committee, as warranted Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981; and

Whereas, repeated notices were served upon you (latest on 02-04-2025) calling upon thereunder to show cause as to why legal action including levying of Environmental Compensation be not taken for violation of environmental laws, which you failed to respond; and

Whereas, a complaint filed before the Hon'ble National Green Tribunal Principal Bench, New Delhi in O.A. No. **1391/2024** titled **News item titled "Vishaw Stream gasps for breath amid mining pollution" appearing in Greater Kashmir dated 16-12-2024**, and the Hon'ble NGT in its order dated **28-08-2025** has directed to take action against the stake holders operating without valid consent from the J&K Pollution Control Committee by imposition of environmental compensation and;

Whereas, the Divisional Officer, Pollution Control Committee, after conducting fresh inspection of the site and report that the Mining Minor Block-15 (Chillan Asthal Bridge Downstream Vishu Nallah) operated by Mr. Amit Mahajan, is in operation without valid consent from the J&K Pollution Control Committee and forwarded the report alongwith Environmental Compensation Format to the Regional Director, Pollution Control Committee, Kashmir for levying of Environmental Compensation against the stake holders vide letter No. JKPCC/Kul/DO/25/294 dated 28-05-2025;and

Whereas, Regional Director, Pollution Control Committee, Kashmir endorsed the recommendations of the Divisional Officer, Pollution Control Committee, Kulgam and submitted the Environmental Compensation format alongwith recommendation for levying of Environmental Compensation upon Minor Mineral Block-15 (Chillan Asthal Bridge Downstream Vishu Nallah-District Kulgam operated Mr. Amit Mahajan vide letter No. PCC/ROK/LS/NGT)/2025/750-51 dated 10-06-2024; and

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Whereas, the case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levy of Environmental compensation for Minor Mineral Block No. **15**, operated by **Mr. Amit Mahajan** (at Village Chillan Asthal Bridge Downstream Vishu Nallah-District Kulgam (as per the format submitted by D.O. PCC Kulgam) amounting to **Rs. 458,88,150/=** (Rupees Four Crore Fifty Eight Lakh Eighty Eight thousand One Hundred fifty only);and

Whereas, the **modus operandi** adopted by you for extraction of Mining is in violation of Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Environmental Protection Act, 1986 and;

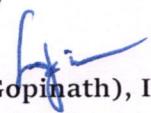
Whereas, in terms of Hon'ble National Green Tribunal directions and the approved guidelines, you are liable for the **Environmental Compensation** for damaging the environment besides prosecution proceedings against you in terms of **Section 17 of Environment(Protection) Act, 1986**.

Now, therefore, take this notice and show cause within **15 days** from the date of issuance of this notice as to why:-

- i. *Environmental Compensation amount to **Rs. 458,88,150/=** (Rupees Four Crore Fifty Eight Lakh Eighty Eight thousand One Hundred fifty only) levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii. *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

**Issued with the approval of the Competent Authority**

  
**(R Gopinath), IFS**  
Member Secretary  
JK PCC, Jammu.

Copy to the:-

1. Regional Director, PCC Kashmir for information and necessary action.
2. Divisional Officer, Pollution Control Committee, Kulgam for information and necessary action please.

**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex | Silk Factory Road  
Transport Nagar, Jammu, 180 006 | Rajbagh, Srinagar, 190 008  
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Mr. Amit Mahajan,  
Prop Minor Mineral (River Bed Material) Block-18,  
Kulgam Bridge Downstream Vishu Nallah Kulgam,  
District Kulgam.

NO.JKPCC/LSJ/Mining-Kulg/025/35-317

Dated: 7-11-25

**Subject : Notice for levying of Environmental Compensation.**

Whereas, on the basis of pollution potential, **Mining** is classified as **Orange** category and obtaining the consent from the J&K Pollution Control Committee is mandatory along with adoption of pollution control mechanism to achieve the Prescribed Standards of pollution; and

Whereas, earlier Consent to Operate (Renewal) was issued to you by the Jammu & Kashmir Pollution Control Committee vide Consent No. **PCC/digital/23063776838 of 2023** dated **25-09-2023**, with validity upto **April,2024**, for **127196 MT/Annum** and thereafter you have failed to renew the consent from the J&K Pollution Control Committee, as warranted Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981; and

Whereas, repeated notices were served upon you (latest on 02-04-2025) calling upon thereunder to show cause as to why legal action including levying of Environmental Compensation be not taken for violation of environmental laws, which you failed to respond; and

Whereas, a complaint filed before the Hon'ble National Green Tribunal Principal Bench, New Delhi in O.A. No. **1391/2024** titled **News item titled "Vishaw Stream gasps for breath amid mining pollution" appearing in Greater Kashmir dated 16-12-2024**, and the Hon'ble NGT in its order dated **28-08-2025** has directed to take action against the stake holders operating without valid consent from the J&K Pollution Control Committee by imposition of environmental compensation and;

Whereas, the Divisional Officer, Pollution Control Committee, after conducting fresh inspection of the site and report that the Mining Minor Block-18 (at Kulgam Bridge Downstream Vishu Nallah) operated by Mr. Amit Mahajan, is in operation without valid consent from the J&K Pollution Control Committee and forwarded the report alongwith Environmental Compensation Format to the Regional Director, Pollution Control Committee, Kashmir for levying of Environmental Compensation against the stake holders vide letter No. JKPCC/Kul/DO/25/294 dated 28-05-2025;and

Whereas, Regional Director, Pollution Control Committee, Kashmir endorsed the recommendations of the Divisional Officer, Pollution Control Committee, Kulgam and submitted the Environmental Compensation format alongwith recommendation for levying of Environmental Compensation upon Minor Mineral Block-18 (at Kulgam Bridge Downstream Vishu Nallah-District Kulgam operated Mr. Amit Mahajan vide letter No. PCC/ROK/LS/NGT)/2025/750-51 dated 10-06-2024; and

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Whereas, the case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levy of Environmental compensation for Minor Mineral Block No. 18, operated by **Mr. Amit Mahajan** (at Kulgam Bridge Downstream Vishu Nallah-District Kulgam (as per the format submitted by D.O. PCC Kulgam) amounting to **Rs. 332,50,875/=** (Rupees Three Crore Thirty Two Lakh Fifty thousand Eight Hundred Seventy Five only);and

Whereas, the **modus operandi** adopted by you for extraction of Mining is in violation of Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Environmental Protection Act, 1986 and;

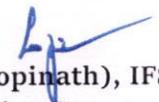
Whereas, in terms of Hon'ble National Green Tribunal directions and the approved guidelines, you are liable for the **Environmental Compensation** for damaging the environment besides prosecution proceedings against you in terms of **Section 17 of Environment(Protection) Act, 1986.**

Now, therefore, take this notice and show cause within **15 days** from the date of issuance of this notice as to why:-

- i. *Environmental Compensation amount to **Rs. 332,50,875/=** (Rupees Three Crore Thirty Two Lakh Fifty thousand Eight Hundred Seventy Five only) levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii. *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

**Issued with the approval of the Competent Authority**

  
**(R Gopinath), IFS**  
Member Secretary  
JK PCC, Jammu.

Copy to the:-

1. Regional Director, PCC Kashmir for information and necessary action.
2. Divisional Officer, Pollution Control Committee, Kulgam for information and necessary action please.

## 326 Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008  
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**Mr. Khurshid Ahmad Mir,  
Prop. Minor Mineral (River Bed Material) Block-19,  
S- Kulgam bridge, Downstream Vishu Nallah Kulgam,  
District Kulgam.**

NO. JKPCCL/LSJ/Mining-Kulg/025 /317-320

Dated: 2-11-25

**Subject : Notice for levying of Environmental Compensation.**

Whereas, on the basis of pollution potential, **Mining** is classified as **Orange** category and obtaining the consent from the J&K Pollution Control Committee is mandatory along with adoption of pollution control mechanism to achieve the Prescribed Standards of pollution; and

Whereas, earlier Consent to Operate (Renewal) was issued to you by the Jammu & Kashmir Pollution Control Committee vide Consent No. **PCC/digital/23063620723 of 2023** dated **05-08-2023**, with validity upto **January,2024**, for **114200 MT/Annum** and thereafter you have failed to renew the consent from the J&K Pollution Control Committee, as warranted Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981; and

Whereas, repeated notices were served upon you (latest on 02-04-2025) calling upon thereunder to show cause as to why legal action including levying of Environmental Compensation be not taken for violation of environmental laws, which you failed to respond; and

Whereas, a complaint filed before the Hon'ble National Green Tribunal Principal Bench, New Delhi in O.A. No. **1391/2024** titled **News item titled "Vishaw Stream gasps for breath amid mining pollution" appearing in Greater Kashmir dated 16-12-2024**, and the Hon'ble NGT in its order dated **28-08-2025** has directed to take action against the stake holders operating without valid consent from the J&K Pollution Control Committee by imposition of environmental compensation and;

Whereas, the Divisional Officer, Pollution Control Committee, after conducting fresh inspection of the site and report that the Mining Minor Block-19 (Village S-Kulgam bridge, Downstream Vishu Nallah) operated by Mr. Khursheed Ahmad Mir, is in operation without valid consent from the J&K Pollution Control Committee and forwarded the report alongwith Environmental Compensation Format to the Regional Director, Pollution Control Committee, Kashmir for levying of Environmental Compensation against the stake holders vide letter No. JKPCCL/Kul/DO/25/294 dated 28-05-2025;and

Whereas, Regional Director, Pollution Control Committee, Kashmir endorsed the recommendations of the Divisional Officer, Pollution Control Committee, Kulgam and submitted the Environmental Compensation format alongwith recommendation for levying of Environmental Compensation upon Block-19 (S-Kulgam Bridge, Downstream Vishu Nallah-District Kulgam operated Mr. Khursheed Ahmad Mir vide letter No. PCC/ROK/LS/NGT)/2025/750-51 dated 10-06-2024; and

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Whereas, the case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levy of Environmental compensation for Minor Mineral Block No. 19, operated by **Mr. Khursheed Ahmad Mir** (S-Kulgam bridge, Downstream Vishu Nallah-District Kulgam (as per the format submitted by D.O. PCC Kulgam) amounting to **Rs. 165,94.650/=** (Rupees one Crore Sixty Five Lakh Ninety Four Thousand Six Hundred fifty only);and

Whereas, the **modus operandi** adopted by you for extraction of Mining is in violation of Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Environmental Protection Act, 1986 and;

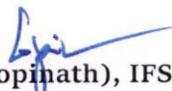
Whereas, in terms of Hon'ble National Green Tribunal directions and the approved guidelines, you are liable for the **Environmental Compensation** for damaging the environment besides prosecution proceedings against you in terms of **Section 17 of Environment(Protection) Act, 1986.**

Now, therefore, take this notice and show cause within **15 days** from the date of issuance of this notice as to why:-

- i. *Environmental Compensation amount to **Rs. 165,94.650/=** (Rupees one Crore Sixty Five Lakh Ninety Four Thousand Six Hundred fifty only) levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii. *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

**Issued with the approval of the Competent Authority**

  
**(R Gopinath), IFS**  
Member Secretary  
JK PCC, Jammu.

Copy to the:-

1. Regional Director, PCC Kashmir for information and necessary action.
2. Divisional Officer, Pollution Control Committee, Kulgam for information and necessary action please.

**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex, Silk Factory Road  
Transport Nagar, Jammu, 180 006 | Rajbagh, Srinagar, 190 008  
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Mr. Mohammad Yaseen Parrey,  
Prop. Minor Mineral Mining Project (River Bed Material) Block-23,  
Ashmuji Bridge Upstream, Vishu Nallah Kulgam,  
District Kulgam.

NO.JKPCC/LSJ/Mining-Kulgam/025/321-323 Dated: 7-11-25

**Subject : Notice for levying of Environmental Compensation.**

Whereas, on the basis of pollution potential, **Mining** is classified as **Orange** category and obtaining the consent from the J&K Pollution Control Committee is mandatory along with adoption of pollution control mechanism to achieve the Prescribed Standards of pollution; and

Whereas, earlier Consent to Operate (Renewal) was issued to you by the Jammu & Kashmir Pollution Control Committee vide Consent No. **PCC/digital/24064227019 of 2024** dated **10-04-2024**, with validity upto **November 2024**, for **109000 MT/Annum** and thereafter you have failed to renew the consent from the J&K Pollution Control Committee, as warranted Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981; and

Whereas, repeated notices were served upon you (latest on 02-04-2025) calling upon thereunder to show cause as to why legal action including levying of Environmental Compensation be not taken for violation of environmental laws, which you failed to respond; and

Whereas, a complaint filed before the Hon'ble National Green Tribunal Principal Bench, New Delhi in O.A. No. **1391/2024** titled **News item titled "Vishaw Stream gasps for breath amid mining pollution" appearing in Greater Kashmir dated 16-12-2024**, and the Hon'ble NGT in its order dated **28-08-2025** has directed to take action against the stake holders operating without valid consent from the J&K Pollution Control Committee by imposition of environmental compensation and;

Whereas, the Divisional Officer, Pollution Control Committee, after conducting fresh inspection of the site and report that the Mining Minor Block-23 (at Ashmuji Bridge Upstream Vishu Nallah Kulgam) operated by **Mohammad Yaseen Parrey**, is in operation without valid consent from the J&K Pollution Control Committee and forwarded the report alongwith Environmental Compensation Format to the Regional Director, Pollution Control Committee, Kashmir for levying of Environmental Compensation against the stake holders vide letter No. JKPCC/Kul/DO/25/294 dated 28-05-2025;and

Whereas, Regional Director, Pollution Control Committee, Kashmir endorsed the recommendations of the Divisional Officer, Pollution Control Committee, Kulgam and submitted the Environmental Compensation format alongwith recommendation for levying of Environmental Compensation upon Minor Mineral Block-23 (at Ashmuji Bridge Upstream Vishu Nallah) operated by Mohammad Yaseen Parrey Lal vide letter No. PCC/ROK/LS/NGT/2025/750-51 dated 10-06-2024; and

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Whereas, the case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levy of Environmental compensation for Minor Mineral Block No. 23, operated by Mohammad Yaseen Parrey ( at Ashmuji Bridge Upstream Vishu Nallah Kulgam) (as per the format submitted by D.O. PCC Kulgam) amounting to **Rs. 2,70,78,975/=** (Rupees Two Crore Seventy Lakh Seventy Eight thousand Nine Hundred Seventy Five only);and

Whereas, the **modus operandi** adopted by you for extraction of Mining is in violation of Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Environmental Protection Act, 1986 and;

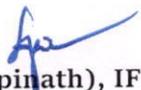
Whereas, in terms of Hon'ble National Green Tribunal directions and the approved guidelines, you are liable for the **Environmental Compensation** for damaging the environment besides prosecution proceedings against you in terms of **Section 17 of Environment(Protection) Act, 1986.**

Now, therefore, take this notice and show cause within **15 days** from the date of issuance of this notice as to why:-

1. *Environmental Compensation amount to **Rs. 2,70,78,975/=** (Rupees Two Crore Seventy Lakh Seventy Eight thousand Nine Hundred Seventy Five only) levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii. *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

**Issued with the approval of the Competent Authority**

  
**(R Gopinath), IFS**  
Member Secretary  
JK PCC, Jammu.

Copy to the:-

1. Regional Director, PCC Kashmir for information and necessary action.
2. Divisional Officer, Pollution Control Committee, Kulgam for information and necessary action please.

## 330 Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008  
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**Mr. Ghulam Mohammad Pinchoo,**  
**Prop. Mining of Minor Mineral (River Bed Materrial) Block-27,**  
**Al-Mah Village Upstream Vishu Nallah, Mah, Qaimoh Kulgam,**  
**District Kulgam.**

NO.JKPCC/LSJ/Mining-Kulg/025/ **327-329**

Dated: **7-11-25**

**Subject : Notice for levying of Environmental Compensation.**

Whereas, on the basis of pollution potential, **Mining** is classified as **Orange** category and obtaining the consent from the J&K Pollution Control Committee is mandatory along with adoption of pollution control mechanism to achieve the Prescribed Standards of pollution; and

Whereas, earlier Consent to Operate (Renewal) was issued to you by the Jammu & Kashmir Pollution Control Committee vide Consent No. **PCC/digital/22042603823 of 2022** dated **23-05-2022**, with validity upto **May,2023**, for **61200 MT/Annum** and thereafter you have failed to renew the consent from the J&K Pollution Control Committee, as warranted Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981; and

Whereas, repeated notices were served upon you (latest on 02-04-2025) calling upon thereunder to show cause as to why legal action including levying of Environmental Compensation be not taken for violation of environmental laws, which you failed to respond; and

Whereas, a complaint filed before the Hon'ble National Green Tribunal Principal Bench, New Delhi in O.A. No. **1391/2024** titled **News item titled "Vishaw Stream gasps for breath amid mining pollution" appearing in Greater Kashmir dated 16-12-2024**, and the Hon'ble NGT in its order dated **28-08-2025** has directed to take action against the stake holders operating without valid consent from the J&K Pollution Control Committee by imposition of environmental compensation and;

Whereas, the Divisional Officer, Pollution Control Committee, after conducting fresh inspection of the site and report that the Mining Minor Block-27 (at Al Mah Village upstream Vishu Nallah, Mah, Qaimoh Kulgam) operated by **Mr. Ghulam Mohammad Pinchoo**, is in operation without valid consent from the J&K Pollution Control Committee and forwarded the report alongwith Environmental Compensation Format to the Regional Director, Pollution Control Committee, Kashmir for levying of Environmental Compensation against the stake holders vide letter No. **JKPCC/Kul/DO/25/294** dated 28-05-2025;and

Whereas, Regional Director, Pollution Control Committee, Kashmir endorsed the recommendations of the Divisional Officer, Pollution Control Committee, Kulgam and submitted the Environmental Compensation format alongwith recommendation for levying of Environmental Compensation upon Mining Block-27 (at Al Mah Village upstream Vishu Nallah, Mah, Qaimoh Kulgam) operated by Mr. Ghulam Mohammad Pinchoo vide letter No. **PCC/ROK/LS/NGT/2025/750-51** dated 10-06-2024; and

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Whereas, the case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levy of Environmental compensation for Minor Mineral Block No. 27, operated by **Mr. Ghulam Mohammad Pinchoo** (at Al Mah Village upstream Vishu Nallah, Mah, Qaimoh Kulgam) (as per the format submitted by D.O. PCC Kulgam) amounting to **Rs. 12,13,200/=** (Rupees One Crore Twenty One Lakh Three thousand Two Hundred only);and

Whereas, the **modus operandi** adopted by you for extraction of Mining is in violation of Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Environmental Protection Act, 1986 and;

Whereas, in terms of Hon'ble National Green Tribunal directions and the approved guidelines, you are liable for the **Environmental Compensation** for damaging the environment besides prosecution proceedings against you in terms of **Section 17 of Environment(Protection) Act, 1986.**

Now, therefore, take this notice and show cause within **10 days** from the date of issuance of this notice as to why:-

- i. *Environmental Compensation amount to **Rs. 12,13,200/=** (Rupees One Crore Twenty one Lakh Three thousand Two Hundred only) levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii. *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

**Issued with the approval of the Competent Authority**

  
**(R Gopinath), IFS**  
Member Secretary  
JK PCC, Jammu.

Copy to the:-

1. Regional Director, PCC Kashmir for information and necessary action.
2. Divisional Officer, Pollution Control Committee, Kulgam for information and necessary action please.

## 332 Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008  
Tel - 0191-2476927; mail - membersecretaryjkpcb@gmail.com

**Mr. Rahil Choudhary,**  
**Prop. Minor Mineral (River Bed Material) Block 24,**  
**Ashmuji Bridge Upstream Vishu Nallah,**  
**District Kulgam.**

NO.JKPCC/LSJ/Mining-Kulg/025

/324-326

Dated: 7-11-25

**Subject : Notice for levying of Environmental Compensation.**

Whereas, on the basis of pollution potential, **Mining** is classified as **Orange** category and obtaining the consent from the J&K Pollution Control Committee is mandatory along with adoption of pollution control mechanism to achieve the Prescribed Standards of pollution; and

Whereas, earlier Consent to Operate (Renewal) was issued to you by the Jammu & Kashmir Pollution Control Committee vide Consent No. **PCC/digital/23063767764 of 2023** dated **20-09-2023**, with validity upto **April,2024**, for **136132 MT/Annum** and thereafter you have failed to renew the consent from the J&K Pollution Control Committee, as warranted Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981; and

Whereas, repeated notices were served upon you (latest on 02-04-2025) calling upon thereunder to show cause as to why legal action including levying of Environmental Compensation be not taken for violation of environmental laws, which you failed to respond; and

Whereas, a complaint filed before the Hon'ble National Green Tribunal Principal Bench, New Delhi in O.A. No. **1391/2024** titled **News item titled "Vishaw Stream gasps for breath amid mining pollution" appearing in Greater Kashmir dated 16-12-2024**, and the Hon'ble NGT in its order dated **28-08-2025** has directed to take action against the stake holders operating without valid consent from the J&K Pollution Control Committee by imposition of environmental compensation and;

Whereas, the Divisional Officer, Pollution Control Committee, after conducting fresh inspection of the site and report that the Mining Minor Block-24 at Ashmuji Bridge Upstream Vishu Nallah Kulgam operated by Mr. Rahil Choudhary, is in operation without valid consent from the J&K Pollution Control Committee and forwarded the report alongwith Environmental Compensation Format to the Regional Director, Pollution Control Committee, Kashmir for levying of Environmental Compensation against the stake holders vide letter No. JKPCC/Kul/DO/25/294 dated 28-05-2025;and

Whereas, Regional Director, Pollution Control Committee, Kashmir endorsed the recommendations of the Divisional Officer, Pollution Control Committee, Kulgam and submitted the Environmental Compensation format alongwith recommendation for levying of Environmental Compensation upon Mining Minor Block-24 at Ashmuji Bridge Upstream Vishu Nallah Kulgam operated by Mr. Rahil Choudhary vide letter No. PCC/ROK/LS/NGT/2025/750-51 dated 10-06-2024; and

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Whereas, the case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levy of Environmental compensation for Mining Minor Block-24 at Ashmuji Bridge Upstream Vishu Nallah Kulgam operated by Mr. Rahil Choudhary (as per the format submitted by D.O. PCC Kulgam) amounting to **Rs. 38903550/=** (Rupees Three Crore Eighty Nine Lakh Three thousand Five Hundred fifty only);and

Whereas, the **modus operandi** adopted by you for extraction of Mining is in violation of Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Environmental Protection Act, 1986 and;

Whereas, in terms of Hon'ble National Green Tribunal directions and the approved guidelines, you are liable for the **Environmental Compensation** for damaging the environment besides prosecution proceedings against you in terms of **Section 17 of Environment(Protection) Act, 1986**.

Now, therefore, take this notice and show cause within **15 days** from the date of issuance of this notice as to why:-

- i. *Environmental Compensation amount to to **Rs. 38903550/=** (Rupees Three Crore Eighty Nine Lakh Three thousand Five Hundred fifty only);levying against you on the basis of **Polluter Pays Principle (PPP)** in terms of directions of the Hon'ble National Green Tribunal be not recovered from you.*
- ii. *You may not be prosecuted under Environment (Protection) Act 1986 for offending illegal extraction of minerals.*

In the event no tenable response is received within the notice period, the order for recovery of **Environmental Compensation** as per prescribed guidelines shall become obvious against you along with initiation of prosecution proceedings in court of law against you without further notice.

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